

they will inform the Reserve Bank. Afterwards, whoever has been taken and whoever has not gone, that is not seen. I have warned my ministry that they must not depend on this and they must find it out themselves.

MR. SPEAKER: The Hon. Deputy Prime Minister may also find out about Shri Raj Narain and inform the House.

12-16 HRS.

PERSONAL EXPLANATION BY
MEMBER

SHRI JYOTIRMOY BASU (Diamond Harbour): Mr. Speaker, Sir, Under Rule 357 I wish to make a personal statement on what Dr. Ram Subhag Singh, Minister for Parliamentary Affairs stated while replying to Short Notice Question No. 7 on 20-8-1968. In that he has made certain baseless allegations which are in the main as follows:

(1) He said "you have asked that to be sent to the Chairman of the House Committee".

Actually the fact of the case is that I wrote a letter to the Chairman of the House Committee for the allotment of adequate space for the living of myself and my family—copies of which were sent to Minister of Works, Housing and Supply and Minister of Parliamentary Affairs.

(2) He said "you come and talk that Members' salary should be increased".

I never asked anybody for rise in salaries of the Members. I strongly oppose this move as you will find in the proceedings of both informal and formal Committees that were set up for this purpose. On the contrary what I had in mind was that the Members even could go to the extent of offering a token cut as a gesture to the difficult financial position that common man of the country is undergoing today.

(3) He said "Daily you call on me; every day you are calling on me for some concession".

As a Member of Parliament and as a whip of my party, I go to many Ministers and Members and Party Whips for work but I do not say that I go to him more often. I have never asked for any concession which is for individual in character. In fact, during the last 1½ months, I have gone to him only once.

MR. SPEAKER: He is a very sorry that the press has given a lot of publicity to it. I am sure the press will give publicity also to the statement he has made now.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Whatever I said, I stick to it.

SHRI RANGA (Srikakulam): I sincerely trust that not only this minister, but other ministers also would be careful not to make such observations about Members of Parliament.

DR. RAM SUBHAG SINGH: Whatever I said is not incorrect. I adhere to my view.

SHRI RANGA: Does he say that he is sticking to what he said?

MR. SPEAKER: About this case, he says he is sticking to what he said; not generally.

SHRI RANGA: In that case, I move that this question should be sent to the committee of privileges. This is a very serious matter. I would like you to keep it before you.

MR. SPEAKER: He can write to me.

SHRI RANGA: Here and now I have got a right to say this. Charges have been made against an Hon. Member by a Minister. Objection has been taken by that member and the Minister is not prepared to say that he is extremely sorry.

MR. SPEAKER: I am not closing the matter. He can write to me. But now I cannot allow it.

SHRI H. N. MUKERJEE (Calcutta North East): I cannot understand how it is that the Minister has been permitted to make a one sentence statement and he was not asked earlier to have a look at the statement of the Hon. Member. The difficulty is, the Minister merely tries to contradict what the Hon. Member has said and we are left high and dry. This is the fag end of the session. You were advising Mr. Ranga to write to you. Tomorrow we are departing. At the end of the Session are we going to have the feeling that Shri Basu made a statement which the Minister contradicted and we do not know what to do about it (Interruptions).

SHRI P. RAMAMURTI (Madurai): Sir, since a serious allegation has been made about a particular Hon. Member and even after contradiction by the Hon. Member concerned he sticks to it, I think some method must be found out to know the truth.

MR. SPEAKER: I am not objecting to it. You find the relevant rule and do anything.

SHRI RANGA: We expect the Chair to give a direction to the Minister. I have put it in the softest possible manner that they should not indulge in these false charges.

MR. SPEAKER: You have said about all Ministers in general.

SHRI RANGA: In this particular case the Minister still sticks to it. What does it mean? We say one thing, he says another thing and, therefore, somebody else has to take a decision. I can only say, Sir, that you should be good enough to consider this matter as pertaining to the question of privileges of Members. Therefore, I request you to keep it on your Table for consideration and to be referred to the Privileges Committee.

Some Hon. Members rose—

MR. SPEAKER: Order, order. I am not allowing a discussion on this. We are passing on to the next item.

12.22 hrs.

MATTER UNDER RULE 377 RE.
KUTCH AWARD

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, आप को याद होगा कि पिछले सत्र के अन्तिम सप्ताह में याने 7 मई को भारत सरकार के प्रवक्ताओं के द्वारा लोक-सभा के सामने समय समय पर दिये गये कच्छ रण सम्बन्धी बयानों तथा दिल्ली उच्च न्यायालय में विदेश मंत्रालय के अवर सचिव द्वारा हलफनामे में किए गए बयानों में जो विरोध या टकराव था, उस के मुताल्लिक मैं ने एक प्रस्ताव सदन के सामने रखना चाहा था। जहां श्री लालबहादुर शास्त्री ने 11 मई, 1965 को साफ़ शब्दों में कहा था कि कंजरकोट, बियार बेट, छाड़बेट के बारे में हमारी साफ़ राय है कि यह कच्छ का हिस्सा है और इस भूमिका से हम जरा भी हिलने वाले नहीं हैं, वहां हलफनामे में यह बताया गया है कि यह इलाका हम ने जबर्दस्ती लिया था और आज हमारे एडवर्स पजेक्शन में है.....

MR. SPEAKER: It is in the Supreme Court. It has been admitted.

श्री मधु लिमये : आप की इजाजत से यह बयान मैं दे रहा हूँ। यह एजेंडे पर है। बयान मुझे पढ़ने दीजिये।

THE MINISTER OF LAW (SHRI GOVINDA MENON): His prayer is that it may be admitted and taken up in the next session.

SHRI R. D. BHANDARE (Bombay Central): Sir, I rise to a point of order. When the matter is before the Supreme Court.....

श्री मधु लिमये : मैं उस के गुण तथा अवगुण के बारे में बिलकुल बोल ही नहीं रहा हूँ। मेरा मुद्दा दूसरा है।